

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).32260/2010

(From the judgement and order dated 10/08/2010 in CMWP No.
38095/2008 of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

STATE OF U.P.& ORS.

Petitioner(s)

VERSUS

AJIT SINGH & ORS.

Respondent(s)

(With appln(s) for directions/extension of time, bringing on
record additional documents and prayer for interim relief and
office report)

WITH SLP(C) NO. 6500 of 2011

(With office report)

WITH

CONTEMPT PETITION(C)NO.267/2011 IN SLP(C)NO.32260/2010

Date: 08/08/2011 These Petitions were called on for hearing
today.

CORAM :

HON'BLE MR. JUSTICE R.V. RAVEENDRAN

HON'BLE MR. JUSTICE A.K. PATNAIK

For Petitioner(s)

Mr. S.R. Singh, Sr. Adv.

Mr. D.K. Goswami, Adv.

Mr. Anuvrat Sharma, Adv.

Mrs. Alka Sinha, Adv.

Mr. Maninder Singh, Sr. Adv.

Mr. Sugul Pathak, Adv.

Mr. A.Venayagam Balan, Adv.

Mrs. V. Santhana Lakshmi, Adv.

For Respondent(s)

Mr. A.Venayagam Balan, Adv.

Mr. Ravindra Kumar, Adv

UPON hearing counsel the Court made the following
O R D E RThe application filed by State of Uttar
Pradesh for extending the time to deposit the
amount in terms of this Court's order dated
10.12.2010 is allowed and the State is
permitted to deposit the amount within one
month from today.

(O.P. Sharma) (M.S. Negi)

Court Master Court Master